

**Order No. 165/2021 (Administrative)**

The Hon'ble Court vide letter no. 1946/LXXXVII-CPC/e-Courts/Allahabad dated 26.04.2021 has been pleased to issue guidelines for functioning of Courts. In compliance of Hon'ble Court's above mentioned guidelines the Civil Court Barabanki (including the Outlying Court Haidergarh and Gram Nyayalayas Ramnagar & Sirauli Gauspur) shall function as follows-

01. The Court shall take up only fresh urgent matters such as fresh bail, release, recording of statement u/s 164 CrPC and remand. Such matters be taken up by way of Video Conferencing/Virtual Mode in Court premises.  
Sri Ashok Kumar Yadawa, Special Judge S.C./S.T. Act is hereby nominated Nodal Officer for better coordination with the District/State Nodal Officers for proper testing and medical treatment of the Judicial Officers/Court Staff and their family members. He shall prepare a roaster for the Judicial Officers as per direction of the Hon'ble Court.
02. The Remand/Other Misc. Application moved by the under trial prisoner shall be done through Video Conference only. JITSI Video Conference Software for remand/Other Judicial Work may also be used for the said purpose.
03. The dedicated email ID (dcbailbbk@gmail.com) may be used for receiving the Applications in respect of urgent matters. Such applications sent by the Learned Counsels through email shall contain the details of Advocate/Litigants including his mobile number, email ID. The Computer Section shall download such applications received through email and necessary list shall be generated.
04. Entry of Ld. Advocates/Litigant, Stamp vendors, Clerks etc in the Court premises be strictly restricted till further order of Hon'ble Court.
05. Any suggestion from the Bar Association for the revised mechanism/modalities regarding functioning of the Court be welcomed. Sri Ashok Kumar Yadawa, Special Judge S.C./S.T. Act and the Sanitization Committee shall ensure negotiation with the dignitaries, officer bearers and member of the Bar Association for effective and smooth functioning of Court through Virtual mode.
06. The Chief Administrative Officer shall ensure minimal entry of Court Staff in Court Premises. Their duties may be assigned by rotation, fixing days on weekly basis and in time slots. Not more than 10 Court Staff (including Class IV employees) shall be assigned duties on a particular day/date (wherever applicable). This may be strictly followed.
07. The Chief Administrative Officer, System Officer and System Assistant shall ensure circulation of entire information in regard to the mechanism & it may be posted on local website of District Courts and circulated in the Print media.
08. The Guidelines issued by the Hon'ble Court shall be applicable from 28.04.2021 till further orders. All concerned shall ensure compliance of guidelines strictly in letter & spirit.

Let the photocopy of Hon'ble Court's above mentioned letter along with the Administrative Order be furnished to the Bar Association and all concerned for information & compliance in letter & spirit.

*Milpa Nand Shrivastava*  
27/4/2021  
I/c District Judge  
Barabanki  
27.04.2021